## DGS Order No. 6 of 2003

## No: SD-13/POL(5)/2001

Dated: July18, 2003

## Sub: Revised Guidelines for Registration of Ships, etc - Amendment reg.

In partial modification of the Directorate General of Shipping's <u>Order No. 2 of 2002</u> (No. SD-13/POL(5)/2001 dated 02.05.2002) on 'Revised Guidelines for Registration of Ships etc.', paragraph 4 stands amended as under:

Paragraph 4: When the ship is acquired abroad, the present practice of granting provisional registry to the ship by the Indian Consular Officer shall continue. In addition, the attending Surveyor of the Mercantile Marine Department/Indian Register of Shipping is also authorized to issue Provisional Certificate of Registry. The Registrar of Ships shall send detailed message including procedural guidelines to such attending Surveyor. The sighting of Carving and Marking and endorsement of "Carving and Marking Note" may be done by a Surveyor of the Mercantile Marine Department, Indian Register of Shipping or of any Classification Society, which is a member of International Association of Classification Societies (IACS).

These amendments to DG Shipping Order No. 2 of 2002 shall come into force with immediate effect.

Sd/-(G.S. Sahni) Director General of Shipping & Ex. officio Additional Secretary